### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO.726 TO BE ANSWERED ON 12.12.2022

#### **Reward for complying Pollution Norms**

#### 726. SHRI VIVEK NARAYAN SHEJWALKER:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the schemes being run by the Government to control the increasing pollution in the country;
- (b) the details of the awareness programmes being run by the Government to check the ever increasing pollution;
- (c) the steps taken by the Government against those industrial units which are not meeting pollution control norms and the details of such units; and
- (d) whether the Government is rewarding the industrial units which are properly complying with the pollution control norms, if so, the details thereof?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

- (a) The Ministry of Environment, Forest & Climate Change administers the following Central Sector Scheme to curb environmental pollution:
  - (i) Control of Pollution Scheme: The main objective of the Control of Pollution scheme is to monitor air quality across the country and take appropriate air pollution mitigation measures, besides monitoring water quality and noise levels in the country. The Control of Pollution scheme is operational since 2018, the component under the scheme are as mentioned below:
    - a. Assistance for Abatement of Pollution to weaker SPCBs/PCCs
    - b. National Clean Air Programme (NCAP)
    - c. Environmental Monitoring Network Programme
      - i. Operation and Maintenance of National Air Quality Monitoring Programme (NAMP) stations
      - ii. Operation and Maintenance of Continuous Ambient Air Quality Monitoring Stations (CAAQMS)
      - iii. National Ambient Noise Monitoring Network (NANMN) strengthening and establishment of New Stations in Million Plus Cities
      - iv. National Water Monitoring Programme (NWMP)
    - d. Research and Outreach Programmes

- (ii) Creation of Management Structure for Hazardous Substance. The objective of the Scheme is to promote safe management and use of hazardous substances including hazardous chemicals, hazardous wastes and other wastes, in order to avoid damage to health and environment. The said Scheme has been operational since 2017. The components under the scheme are mentioned below:
  - a. SAMPATTI 'Sustainable Management of Pre-owned Asset through Trade Initiatives': Innovative solutions for municipal solid waste segregation, handling and treatment.
  - b. Capacity building of government agencies/ organizations/ department/ civil society/ institute with respect to environmentally sound management of chemicals and wastes.
  - c. Organizing awareness program with various stakeholders for implementation of various waste and chemicals management rules.
  - d. Innovative technologies for environmentally sound management of chemicals and wastes.
  - e. Setting up facilities for management of biomedical waste (CBMWTF) and treatment, storage and disposal of hazardous waste (TSDF).
- (b) MoEF&CC has conducted regional workshops for sensitization, knowledge sharing and capacity building of the stakeholders in the State. The following such workshops were organized:
  - a. Western region- on 22nd and 23rd November 2021, in Mumbai for the States of Maharashtra, Gujarat, Madhya Pradesh and Goa were sensitized about the NCAP and XV-FC grant for improvement in air quality.
    - b. Delhi & NCR region on 7th& 8th March, 2022, in Gurugram, Haryana covering Delhi and NCR region "Dialogue towards clean air" on the issues of air quality of Delhi NCR.
    - c. Southern region- on 21st and 22nd May 2022, in Chennai, Tamil Nadu (covering Andhra Pradesh, Karnataka, Telangana, Tamil Nadu, Kerala, Andaman & Nicobar, Lakshadweep, Pondicherry and Daman & Diu).
    - d. Expo on Startups- on 26th& 27<sup>th</sup> September, 2022, in Chennai organised an expo hosting start-up in air quality management &monitoring, and financial institutions to provide a platform for scaling up their solutions.
    - e. VAYU conference National conference on VAYU series on air quality management on 3rd& 4th December, 2022, in Bhubaneshwar, Odisha, covering all 131 cities across 24 states/UTs gathered scientists, experts, academicians, mentors, students and other stakeholders across the country.
- (c) The agencies like Central Pollution Control Board and State Pollution Control Boards take steps towards control of Pollution due to industrial activities which inter alia include the following:-
  - The Ministry of Environment Forest and Climate Change (MoEF&CC), Government of India notifies industry specific discharge standards under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of Environment Protection Act, 1986. State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) in States and Union Territories respectively are adhered to ensure the compliance of these standards. So far, industry specific environmental standards, for about 81 industrial sectors, have been notified.
  - The SPCBs/PCCs issue consent to establish/ consent to operate and authorization to the industries in the States verifying the permission granted by concerned authority for land conversion for setting up of industry. Also, the SPCBs/PCCs monitor the compliance of

industrial emissions/effluent discharges and other operational activities according to the prescribed standards.

- In case of non-compliance, action against industry is taken under provisions of Water Act, 1974, Air Act, 1981 and Environment (Protection) Act, 1986. CPCB has issued directions including Closure Directions / Show Cause Notice / Environmental Compensation to those industrial units which are not meeting pollution control norms. As per the information received from SPCBs/PCCs, there are total 4,89,864 industries in the country, out of which, 4,40,989 industries are operational and 48,875 industries are self-closed. Number of complying and non-complying industries are 4,12,823 and 28,166, respectively. Show-cause notices have been issued to 18,941 units and closure directions have been issued to 2,616 units for non-compliance. Legal actions were initiated against 158 units and action is under process against 6,451 units. State-wise status of industries is given at Annexure-I.
- For strengthening monitoring mechanism and effective compliance through self-regulatory mechanism, CPCB directed all 17 categories of highly polluting industries, GPIs of Ganga basin, CETPs, biomedical waste management facilities and common hazardous waste facilities to install Online Continuous Effluent/ Emission Monitoring Systems (OCEMS) for constant vigil on pollution levels.

From these OCEMS, real-time values of environmental pollutants of trade effluent and emissions, discharged from industrial units are transmitted online to CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case of value of pollutant parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to industrial unit, SPCB and CPCB, so that corrective measures can be taken by the industry immediately and appropriate action can be taken by concerned SPCB/PCC.

- CPCB has revised the criteria for categorization of industries and directed all SPCBs/PCCs in March, 2016, to adopt the same. The categorization is based on pollution potential of the industrial sector and the purpose of the categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, resulting in generation of no or minimum pollutants. CPCB has categorized 254 industrial sectors into red (61), orange (90), green (65) and white (38) categories.
  - (d) Some of the State Government/SPCBs/PCCs is awarding / rewarding the industrial units which are properly complying with the pollution control norms. The details are attached as Annexure II.

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## State-wise compliance status of industries in the country

SI. N	SPCB/PCC	Total no. of industr ies	No. of industries closed by their own	No. of industrie s operatio nal	No. of industries complying with environme ntal standards	No. of industries non-complying with environme ntal standards	No. of industries against which action is taken for non-complying with environmental standards			
							Sho w caus e noti ce issu ed	Closure directi ons issued	Leg al cas es file d	Actio n unde r proce ss
1	Andaman & Nicobar	464	0	464	176	288	202	1	0	85
2	Andhra Pradesh	9118	560	8558	8368	190	135	33	2	20
3	Arunachal Pradesh	917	98	819	526	293	20	273	0	0
4	Assam	5497	103	5394	4125	1269	748	5	0	516
5	Bihar	9885	15	9870	9812	58	43	2	1	12
6	Chandigarh	2074	671	1403	1403	0	0	0	0	0
7	Chhattisgarh	7081	1740	5341	4536	805	325	412	68	0
8	Daman & Diu	3837	320	3517	3469	48	33	2	0	13
9	Delhi									
10	Goa	2400	2	2398	2280	118	118	0	0	0
11	Gujarat	35887	2401	33486	28881	4605	332 3	313	4	965
12	Haryana	12307	1184	11123	10956	167	30	114	23	0
13	Himachal Pradesh	11471	1036	10435	10118	317	317	0	0	0
14	Jammu &Kashmir	7324	1548	5776	5749	27	0	27	0	0
15	Jharkhand	7565	351	7214	5454	1760	798	0	30	932

SI. N o.	SPCB/PCC	Total no. of industr ies	No. of industr ies closed by their own	No. of industrie s operatio nal	No. of industries complying with environme ntal standards	No. of industries non-complying with environme ntal standards	whire enverse should be sh	of industrich action in comply ironmental Closure directions issued	Leg al cas es file	Actio n unde r proce
							ce issu ed		d	SS
16	Karnataka	37368	14442	22926	21220	1706	165 3	25	2	26
17	Kerala	75130	49	75081	74402	679	404	16	0	259
18	Lakshadweep	0	0	0	0	0	0	0	0	0
19	Madhya Pradesh	21613	4720	16893	16625	268	63	10	11	184
20	Maharashtra	88505	1651	86854	83811	3043	216 7	668	3	205
21	Manipur	347	0	347	347	0	0	0	0	0
22	Meghalaya	970	51	919	900	19	9	6	4	0
23	Mizoram	811	364	447	435	12	3	0	0	9
24	Nagaland	1013	92	921	921	0	0	0	0	0
25	Odisha	7117	417	6700	6287	413	60	239	0	114
26	Puducherry	4303	415	3888	3872	16	12	2	0	2
27	Punjab	25374	2906	22468	16175	6293	445 2	85	0	1756
28	Rajasthan	41451	6478	34973	31177	3796	317 6	102	0	518
29	Sikkim	528	0	528	528	0	0	0	0	0
30	Tamil Nadu	38813	3290	35523	35290	233	140	70	0	23
31	Telangana	8647	1249	7398	6908	490	329	154	0	7
32	Tripura	2295	242	2053	1691	362	318	35	0	9
33	Uttar Pradesh	13423	2091	11332	10449	883	58	21	10	794

SI. N o.	SPCB/PCC	Total no. of industr ies	No. of industries closed by their own	No. of industrie s operatio nal	No. of industries complying with environme ntal standards	No. of industries non-complying with environme standards	whi n	of industrich action is comply ironmental Closure directions issued	s take ying wi	n for th
34	Uttarakhand	6329	389	5940	5932	8	5	1	0	2
35	West Bengal									
	Total	489864	48875	440989	412823	28166	189 41	2616	158	6451

Note: Information from Delhi PCC and West Bengal SPCB is not available

# Details of Award/Reward by SPCBs/PCCs

S.No	SPCBs/PCCs	Award/ reward
1.	Puducherry	Present Green Award to the industry which complies with
	Pollution Control	environmental norms
	Committee	
2	Tamil Nadu	TNPCB is giving green awards three each for industries,
	Pollution Control	Collectors, Institutions, residents welfare associations and 100
	Board	green champion awards carrying a cash prize of 1 lakh for
		exemplary contribution towards environmental protection every
		year.
3	Odisha State	Excellence Award and Pollution Control Appreciation Award given
	Pollution Control	every year on the SPCB foundation day. These awards are given
	Board	under three categories Industries, Mines and Health care facilities.
4	Rajasthan State	Green Rating for the industries in collaboration with Confederation
	Pollution Control	of Indian Industries (CII) based on their environmental
	Board	performance which is evaluated based on their compliance of the
		prescribed norms and efforts to perform better than the prescribed
		standards to provide financial and other benefits to the green rated
		Industries like reduction in consent fee and extension in consent
	26.41	period.
5	Madhya Pradesh	The industry, mines & municipal body having good Pollution
	State Pollution	control complied & best environmental managed are awarded by
	Control Board	Environmental prize by every year on world Environment Day.
		Total 06 type of awards are there - 02 for industry, 01 for mines, 02
		for municipal body and 01 for NGO.